

should refrain from excessive public consumption of liquor, as it offends public sentiment. Liquor is not served at official or private functions when non-Service personnel are present in Service messes in those States where prohibition is already in force. The Medical Service Advisory Committee proposes to set up a team to study the effects of alcohol at low temperatures and high altitudes with a view to examining whether Service personnel serving in very cold climates should continue to be issued with alcoholic drinks as part of their rations. I may add that the Defence Ministry, Army Headquarters and other Service Headquarters have agreed to abide by whatever recommendations are made by the Prohibition Committee or the Government with regard to prohibition in the country.

DR. RAGHUBIR SINH: May I know whether there have been cases, which have come to the notice of the Commanding Officers, where the instructions given in respect of drinks as given by the hon. Minister to the House were not fully complied with, and, if so, what action was taken in respect of those cases?

SHRI MAHAVIR TYAGI: I have no ready information, but wherever any orders are not complied with, immediate action is always taken in the Army. I may assure the House that the consumption of liquor has gone down far beyond expectations in the Army, the Navy and the Air Force.

DR. RAGHUBIR SINH: I know that Immediate action is taken in the Army. I was wanting to know what type of action is taken. Obviously, this is not a case in which the man can be charged and tried.

SHRI MAHAVIR TYAGI: I remember that on some file I saw disciplinary action being taken when it was found that the bill for liquor was very high. Action is always taken.

DR. RAGHUBIR SINH: Was it ascertained that the bills were for liquor consumed by the man or by others?

SHRI MAHAVIR TYAGI: Before a report is made, they ascertain that the man drank too much.

SHRI MAHESWAR NAIK: Is that not a hypothetical question?

**श्रीमती सावित्री निगम :** क्या मैं जान सकती हूँ कि जो प्रोहिबिशनरी कमेटी बनाई गई, वह कितने दिनों में अपनी रिपोर्ट सबमिट कर देगी ?

**श्री महावीर त्यागी :** मेरी इस बारे में आनरेबल मेम्बर से प्राइवेटली बात हुई थी और मैंने वादा किया था कि मैं उनकी मदद करूँगा।

**श्रीमती सावित्री निगम :** श्रीमन्, मेरे सवाल का मतलब उस कमेटी से था जो फोर्मेशन में यह देखने के लिये मुकदर को गई है कि शराब का सेना में कितना कंज्रेशन है, वह किस जगह होना चाहिये और किस जगह कम होना चाहिये। इस काम के लिये जो सर्वे कमेटी बनाई गई थी, वह अपनी रिपोर्ट कब तक सबमिट करने वाली है ?

**श्री महावीर त्यागी :** मैंने ब्रज किया कि एक कमेटी डाक्टर लोगों की इस बात को देखने के लिये बनाई गई है कि ठंडो या बर्फालो जगहों में जो रस सिपाहियों को दो जाती है उससे उनको फायदा होता है या नुकसान होता है ? इस रिपोर्ट का मैंने जिक्र किया था।

MR. CHAIRMAN: Question Hour is over.

## WRITTEN ANSWERS TO QUESTIONS

### INDIAN ECONOMIC SERVICE

•187. BABU GOPINATH SINGH: Will the Minister for HOME AFFAIRS be pleased to state:

(a) whether it is a fact that Government contemplate constituting an Indian Economic Service;

(b) if so, what will be the date of its initiation; and

(c) how it will differ from or compare with other All-India Services?

THE MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI B. N. DATAR): (a) No.

(b) and (c). Do not arise.

#### **AUDIO-VISUAL EDUCATION BOARDS**

66. SHRI M. VALIULLA: Will the Minister for EDUCATION be pleased to state:

(a) the names of the States that have so far formed Audio-Visual Education Boards;

(b) the total number of films so far produced under the scheme; and

(c) what are the reasons given by the States that have so far not established those Boards for not doing so?

THE MINISTER FOR EDUCATION AND NATURAL RESOURCES AND SCIENTIFIC RESEARCH (MAULANA ABUL KALAM AZAD): (a), (b) and (c). A statement is laid on the Table of the House.

#### **STATEMENT**

(a) The states that have formed Audio-Visual Education Boards are:

1. Ajmer.
2. Andhra.
3. Bihar.
4. Coorg.
5. Hyderabad.
6. Madras.
7. Manipur.
8. Uttar Pradesh.

(b) No films have so far been produced under the scheme.

(c) In a majority of cases, no reply to the recommendation has been received, while in some cases, the formation of a Board is under consideration. The Government of Bombay do not consider it necessary to

form a State Board, as the development of audio-visual education is entrusted to a whole-time Inspector of Visual Education. The State of Rajasthan is unable to form the Board on account of paucity of funds. The Mysore State consider it premature to do so at present.

#### **PURCHASE AND DISPOSAL OF SHIPS**

67. SHRI M. VALIULLA: Will the Minister for DEFENCE be pleased to state:

(a) the number of old ships disposed of as unfit after 1947;

(b) to whom they were disposed of and for what purposes; and

(c) the number of second-hand ships purchased during the same period?

THE MINISTER FOR DEFENCE ORGANISATION (SHRI MAHAVIR TYAGI): (a) Fourteen.

(b) The ships were sold to private parties who in all probability used them for trade or as scrap. The actual use to which they were put is not known.

(c) Six.

#### **BANKS UNDER THE CHARGE OF THE COURT LIQUIDATOR, CALCUTTA**

68. SHRI M. VALIULLA: Will the Minister for FINANCE be pleased to state:

(a) what is the dividend declared in the case of each bank under the charge of the Court Liquidator, Calcutta, from the 1st March 1955; and

(b) what is the paid up share-capital of each of those banks for which the liquidator had declared dividends?

THE MINISTER FOR REVENUE AND DEFENCE EXPENDITURE (SHRI A. C. GUHA): (a) and (b). A statement showing the dividends declared is laid on the Table of the House.